**Central Administrative Tribunal**
**Principal Bench, New Delhi**

CP No.672/2015
in
OA No.3924/2013

this the 5<sup>th</sup> day of May, 2016

**Hon'ble Mr. V.  Ajay Kumar, Member (J)**
**Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

1.    Ajay Kumar & Ors.
      S/o Shri Mehar Chand
      R/o H.No.15/72, Kalyan Puri
      Delhi – 110 091.

2.    Anju
      W/o Shri Ajay Goyal
      R/o Flat No.208, Dr. Ambedkar Hospital
      Residential Complex, Sector-6
      Rohini, Delhi.

3.    Bhupender Kumar
      S/o Shri Budh Ram
      R/o 16/611, I-Block, Bapa Nagar
      Arya Samaj Road, Karol Bagh
      New Delhi.

4.    Devender Kumar
      S/o Shri Ved Prakash
      R/o H.No.B-518, Madipur Colony
      New Delhi.

5.    Jagdish Prasad
      S/o Shri Indrasan Prasad
      R/o H.No.2029/3568
      Near Himalay Public School
      Parvatiya Colony, NIT
      Faridabad – 121005.

6.    Jitender Kumar
      S/o Shri Ratan Lal
      R/o H.No.12/89, Kalyan Puri
      Delhi-91.

7.     Kishan Kumar
       S/o Shri Bhagirath Lal
       R/o H.No.16/789, E-Bapa Nagar
       Padam Singh Road, Karol Bagh
       New Delhi – 110 005.

8.     Kuldeep Singh
       S/o Late Shri Asha Ram
       R/o F-1772, Netaji Nagar
       New Delhi -110 023.

9.     Mukesh Kumar
       S/o Shri Krishan Lal
       R/o H. No.4/5, Type-III
       Arya Bhatt Residantal Complex
       Ashok Vihar, Delhi – 110 052.

10.    Naveen Kumar
       S/o Late Shri Suresh Kumar
       R/o H.No.103-B, Bharat Nagar
       New Friends Colony
       New Delhi -25.

11.    Niru Satsangi
       D/o Shri Sanjeev Kumar
       R/o H.No.A-21B, Sheikh Sarai
       Phase-II, New Delhi – 110 017.

12.    Pradeep Kumar
       S/o Shri Mahaveer Singh
       R/o H.No.C-181, Gokar Puri
       Delhi – 110 094.

13.    Prem Singh
       S/o Shri Inder Raj Singh
       R/o 214, Maszid Mode
       New Delhi.

14.    Rajesh Kumar Verma
       S/o Shri Puranmal Verma
       R/o 49-50, Khasra No.116
       Near Ramchander Market
       Ramchander Market
       Rajpur Khurd Extn.
       New Delhi -68.

15. Sammi Kumar
    S/o Shri Om Prakash
    R/o H.no.A-4A, Shivangi Kunj
    Opp. BG-1, Paschim Vihar
    New Delhi -63.

16. Sanjay Kumar
    S/o Shri Ram Saran
    R/o Qtr. No.50, Type-I
    Delhi Govt. PWD Qtr.
    Sector-3, Near DPS Dwarka
    New Delhi.

17. Satish
    S/o Late Shri Jai Prakash
    R/o H.no.E-492, Gali No.10
    Hardev Puri
    Delhi -93.

18. Shailendra Kumar Heta
    S/o Shri Harbir Singh
    R/o H.No.290, Gali No.5
    Durga Puri Extn. Delhi-93.

19. Tarun Kant
    S/o Late Shri Ram Gopal, R/o B-149
    New Moti Nagar
    New Delhi -15.

20. Manoj Kumar
    S/o Shri Ram Kishan
    R/o H.No.483, Gali No.7
    Bheem Nagar, by Pass Road
    Ghaziabad, UP.

21. Sanjay Kumar
    S/o Shri Mahendra Singh
    R/o H.no.5/976, Gali No.1
    Shankar Garden, Bahadurgarh
    Haryana.

22. Manoj Kumar
    Late Shri Raghvir Singh
    R/o H.No.228, Mohalla Kajiwara, Ward-6
    Shamli District Shamli
    U.P.247776.

23.   Tarun Late
      W/o Shri Rajesh Kumar
      R/o H.No.521/38A, Gali No.5
      Vijay Park, Maujpur
      Delhi.

24.   Yogesh Kumar
      S/o Shri Ami Chand
      R/o H.No.C-31, Kondli
      Delhi-96.                                        ….. Petitioners

(By Advocate: Ms. Saahila Lamba)

**Versus**

1.    Shri Kewal Kumar Sharma
      The Chief Secretary
      Govt. of NCT of Delhi
      New Secretariat
      I.P.Estate
      New Delhi.

2.    Shri Rajendra Kumar
      The Secretary
      Service Department
      Govt. of NCT of Delhi
      New Secretariat
      I.P.Estate, New Delhi.                          …..Respondents

(By Advocate: Shri Vijay Pandita)

## ORDER (ORAL)

### By Hon'ble Mr. V.Ajay Kumar, Member (J)

     Heard both sides.

2.    Alleging violation of the orders of this Tribunal, passed in OA No.3924/2013 on 20.01.2015, the present CP has been filed.

3.    When this matter is taken up, it is submitted by the learned counsel for the  applicants that in Writ Petition (C) No.838/2016 and batch filed against the orders of this Tribunal by the respondents, the applicants have given an undertaking that they will not press the CP till the said WP is finally decided.

4.    In the circumstances, the CP is closed and notices issued to the respondents are discharged. However, the applicants are at liberty to  avail their remedies, if so advised, in accordance with law, once, the aforesaid WP is finally decided by the Hon'ble High Court of Delhi. No costs.


**(Dr. Birendra Kumar Sinha)**                    **(V.  Ajay Kumar)**
   **Member (A)**                                    **Member (J)**


*/uma/*